

NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 924 of 2020

IN THE MATTER OF:

National Polyplast (I) Pvt. Ltd.

...Appellant.

Versus

Manpasand Beverages Ltd.

...Respondent.

Present:

**For Appellant: Mr. Gulshan Kumar Sachdeva, Ms. Jyoti,
Advocates.**

For Respondent: Mr. Swaroop George, Advocate.

**ORDER
(Virtual Mode)**

15.03.2021 It is stated that already in another proceeding against the Corporate Debtor, CIRP has been initiated. At the same time, it is stated that in that matter, the Corporate Debtor is trying to settle with the concerned Operational Creditor. As such, the Learned Counsel for the Appellant states that it would be appropriate to adjourn the present matter.

The parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within two weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **22nd April, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**